



2026:AHC:10577

HIGH COURT OF JUDICATURE AT ALLAHABAD

WRIT - B No. - 119 of 2026

Prabhat Kumar Rai

.....Petitioner(s)

Versus

State Of U.P. And 4 Others

.....Respondent(s)

Counsel for Petitioner(s)	:	Mohit Verma
Counsel for Respondent(s)	:	C.S.C.

Court No. - 54

HON'BLE DINESH PATHAK, J.

1. Heard learned counsel for the parties.
2. Instant writ petition has been filed beseeching expeditious disposal of Case No.TB NIL (Ranjeet Rai vs. Kamlesh And Others) under Section 9A (2) of the U.P.C.H. Act, which is pending consideration before the Consolidation Officer (Respondent no.2), within the stipulated period.
3. It is submitted that objection under Section 9A (2) of the U.P.C.H. Act is pending consideration since 27.08.2021, despite the fact that the opposite party in the aforesaid objection has appeared and the case is ready for final adjudication.
4. Learned Standing Counsel has no objection, if a direction is issued to decide the aforesaid case, expeditiously.
5. In this conspectus as above, no useful purpose would be served to keep this matter pending, therefore, this Court deems it appropriate to finally dispose of the present writ petition, without making any observation on the merits of the case, as mentioned in the writ petition, with a direction to Respondent no.2 to decide the aforesaid case strictly in accordance with law, by means of a reasoned and speaking order, after affording opportunity of hearing to the parties concerned and without granting any unnecessary adjournments to either of the parties expeditiously, preferably, within a period of ten months from the date of production of certified copy of this order.

6. With the aforesaid direction, this petition is finally **disposed of**.

January 16, 2026

VR

(Dinesh Pathak,J.)